

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 900 of 2020

IN THE MATTER OF:

Kamala Kumar & Ors.

....Appellants

Vs

Bharath Hi-Tech Builders Pvt. Ltd.

....Respondent

Present:

For Appellants: Mr. Abhijeet Sinha, Mr. Ishaan George and Mr. Nikhil Kurgod, Advocates.

For Respondent:

ORDER
(Through Virtual Mode)

19.10.2020: Issue raised in this appeal is that despite existence of debt and default being established, the learned Adjudicating Authority failed to pass an order of admission under Section 7 of the I&B Code on the ground that settlement process was going on. Mr. Abhijeet Sinha, learned counsel representing the Appellant submits that the impugned order passed in excess of jurisdiction and cannot be supported.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **7th December, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)